

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'I-2' NEW DELHI**

**BEFORE SHRI J.S. REDDY, ACCOUNTANT MEMBER
&
SMT. BEENA PILLAI, JUDICIAL MEMBER**

**I.T.A .No. 4869/Del/2014
(ASSESSMENT YEAR-2008-09)**

Avery Dennison (India) P. Ltd. Block B-1, Plot No. F-2, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi. AAACA6163D	vs	ACIT (OSD), CIT-1, New Delhi.
Appellant by	Shri Tarun Arora, CA Sh. Gyan P. Srivastava, Adv.	
Respondent by	Smt. Susan D. George, Sr. DR	

**I.T.A .No. 4934/Del/2014
(ASSESSMENT YEAR-2008-09)**

ACIT (OSD), CIT-1, New Delhi.	vs	Avery Dennison (India) P. Ltd. Block B-1, Plot No. F-2, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi. AAACA6163D
Appellant by	Smt. Susan D. George, Sr. DR	
Respondent by	Shri Tarun Arora, CA Sh. Gyan P. Srivastava, Adv.	

Date of Hearing	05.10.2015
Date of Pronouncement	04.12.2015

ORDER

PER BENCH:

These are cross appeals for assessment years 2008-09, arising out of the CIT(A)'s order dated 06.06.2014.

Both the sides are in agreement, that the facts and circumstances in the year under consideration are, *mutatis mutandis*, similar to those of the A.Y.2007-08.

Following the view taken by us for such preceding year in a separate order, we allow the appeal filed by the assessee and dismiss the appeal filed by the Revenue.

The order is pronounced in the open court on 04.12.2015

Sd/-
(J.S. REDDY)
ACCOUNTANT MEMBER

Dated: 04.12.2015

**Kavita, P.S.*

Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

